

15

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1503/97

Date of Order : 10.11.97

BETWEEN :

K.Rajamogili

Applicant

AND

1. The General Manager,
Heavy Water Plant,
Dept. of Atomic Energy,
Govt. of India
Manuguru (Post & Mandal),
Khammam District.
2. District Employment Officer,
Employment Exchange,
Khammam.

Respondents.

Counsel for the Applicant

Mr.V.Ramachander Rao

Counsel for the Respondents

Mr.V.Rajeswara Rao for R-1

Mr.Naveen Rao for R-2

CORAM:

HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

((As per Hon'ble Shri B.S.Jai Parameshwar, Member (Judl.) X

Mr.V.Ramachander Rao, learned counsel for the applicant
Mr.V.Rajeswara Rao, for R-1 and Mr.Phani Raj for Mr.P.Naveen Rao
for R-2.

2. Admit. The applicant is a Matriculate and unemployed. He
is an aspirant for the post of Fireman 'A' under R-1 organisation.
It is stated that the said post is reserved for SC category.
The applicant further submits that Respondent No1 in his proceedings
bearing No. H.W.P(M) (R) 01/03/861/97 dated 3.10.97 has requested
R-2 to sponsor the candidates for filling up the said post.

Jan
12/11/97

.. 2 ..

3. The applicant ^{is} relying upon the decision of the Hon'ble Supreme Court of India reported in 1996 (6) Scale 676 (Excise Superintendent, Malkapatnam, Krishna District and others vs. K.B.N.Visweswara Rao and others). The learned counsel for the applicant submits that the applicant should also be considered for the above said post even though his name is not sponsored by the Employment Exchange. We have disposed of number of cases. Hence the following interim order is given:-

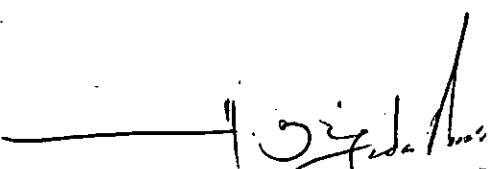
The case of the applicant should also be considered for the post of Fireman 'A' along with Employment Exchange sponsored candidates even if his name is not sponsored by R-2, provided he is otherwise eligible for consideration to that post and his application is received at least one week in advance of selection either written, viva-voce or both. If the applicant does not qualify the examination then this application stands dismissed. In that event the respondents should inform the Tribunal through their counsel for confirming the dismissal of this OA. If the applicant is selected and comes within the number to be appointed then his result should not be published until further orders.


(B.S. JAI PARAMESHWAR)
Member (Jud1.)

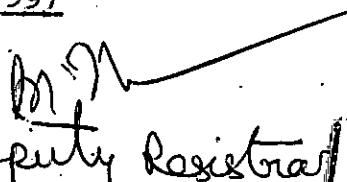
10.11.97

Dated : 10th November, 1997

(Dictated in Open Court)


(H. RAJENDRA PRASAD)
Member (Admn.)

sd


Deputy Registrar

O.A.1503/97.

To

1. The General Manager,
Heavy Water Plant, Dept.of Atomic Energy,
Govt.of India, Manuguru(Post&Mandal)
Khammam Dist..
2. The District Employment Officer,
Employment Exchange, Khammam.
3. One copy to Mr.V.Ramachander Rao, Advocate, CAT.Hyd.
4. One copy to Mr.V.Rajeswar Rao, Addl,CGSC.CAT.Hyd.
5. One copy to Mr.P.Naveen Rao, Advocate, CAT.Hyd.
6. One spare copy.

pvm.

C.C. Today
10/11/97

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR. H.RATENDRA PRASAD :M(A)
The Hon'ble Mr. B-S Jaiparanewar: M(J)

DATED:- 10/11/97

ORDER/JUDGMENT.

M.A.,/RA.,/C-A.No..

in

O.A.No. 1503/97

T.A.No.

(W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to cost

केन्द्रीय प्रशासनिक विधिकरण
Central Administrative Tribunal
HYDERABAD BENCH
DESPATCH

17 NOV 1997

HYDERABAD BENCH

(19)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. NO. 1503/97

DATE OF ORDER : 24.8.98

BETWEEN :

K. Rajamogili

... Applicant(s)

AND

1. The General Manager
Heavy & Water Plant
Department of Atomic Energy
Government of India
Manuguru (Post & Mandal)
Khammam Dist 507 116.
2. District Employment Officer
Employment Exchange
Khammam

... Respondents

Counsel for the Applicant	-	Shri V. Ramachander Rao
Counsel for the Respondents	-	Shri V. Rajeswara Rao
Counsel for the State of A.P.	-	Shri P. Naveen Rao

Coram :

The Hon'ble Justice Shri D.H. Nasir	- Vice Chairman
The Hon'ble Shri H. Rajendra Prasad	- Member (A)

(Order per Hon'ble Shri H. Rajendra Prasad, Member (A))

20

(Order per Hon'ble Shri H. Rajendra Prasad, Member (A))

Heard ~~xx~~ /Shri V. Ramachander / ^{Rao} for the Applicant(s),
V. Rajeswara Rao
Shri /~~xx~~ ~~V. Ramachander~~ / for the Respondents and Shri
P. Naveen Rao for the State of A.P.

The orders passed by this Tribunal today in O.A.
No. 987/96 shall be complied with in this O.A. as well.

A copy of the orders passed in O.A. No. 987/96
shall be kept on record of this file and also supplied
to the Respondents to facilitate further action.

~~-----~~ + *Original*
(H. Rajendra Prasad)

Member (A)

D.H.
(D.H. Nasir)
Vice Chairman

DICTATED IN OPEN COURT

DATED : 24.8.1998

Mr. H. N. 1998
Deputy Registrar

...js/-

To

1. The General Manager,
Heavy Water Plant Dept.of Atomic Energy
Govt.of India, Manugur(Post & Mandal)
Khammam Dist.
2. The Dist.Employement Officer,
Employment Exchange, Khammam.
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4. One copy to Mr. V.Rajeswar Rao, Addl.CGSC. CAT.Hyd.
5. One copy to Mr.P.Naveen Rao, Spl.Counsel for A.P.Govt. CAT.Hyd.
6. One copy to HHRP.M.(A) CAT.Hyd.
7. One copy to ~~MR~~(A) CAT.Hyd.
8. One spare copy.

pvm

1 COURT
TYPED BY
CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE D.H.NASIR:
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD:M(A)

DATED: 24-8-1998.

ORDER/JUDGMENT

M.A/R.A./C.R.NO.

in

O.A.No.

1503

97 (W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

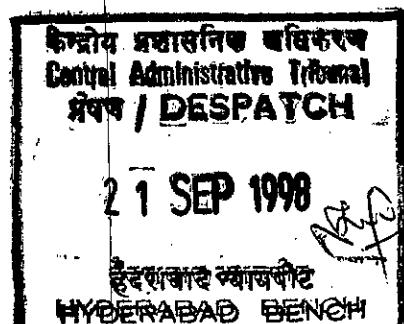
Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

96004987(96)



3. The applicant ^{is} relying upon the decision of the Hon'ble Supreme Court of India reported in 1996 (6) Scale 676 (Excise Superintendent, Malkapatnam, Krishna District and others vs. K.B.N.Visweswara Rao and others). The learned counsel for the applicant submits that the applicant should also be considered for the above said post even though his name is not sponsored by the Employment Exchange. We have disposed of number of cases. Hence the following interim order is given:-

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इसका अधिकारी उप रजिस्ट्रार (न्यायिक)
Court Officer/Dy. Registrar
केंद्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
हैदराबाद न्यायिक पोठ
HYDERABAD BENCH

केस नंबर	CASE NUMBER	041503/97
जारी कर गयी तारीख	Date of Judgement	10-11-97
प्रति तथ्यार किए गए दिन	Copy Made Ready on	

अनुभाव अधिकारी (न्य विक)
Section Officer (J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1503/97

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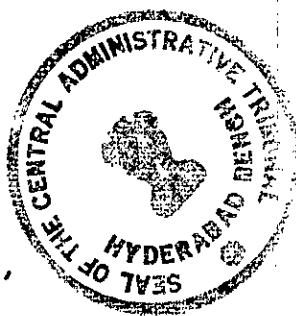
BETWEEN :

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Counsel for the Applicant

Mr.V.Kamachander Rao

Counsel for the Respondents

Mr.V.Kajeswara Rao for R-1

Mr.Naveen Rao for R-2

SUBLI:

HON'BLE SHRI K.RAGENDRA PRASAD : MEMB. (V.D.N.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMB. (JUL.)

O R D E R

((As per Hon'ble Shri B.S.Jai Parameshwar, Member (Jud.)))

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